NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 47 /2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th March, 2017, 10.30 A.M

Name of the		of the	Kasturi Towers Limited.		
Company					
Under Section			14 (1)		
SI.	Name & Designation of Authorized			Appearing on behalf	Signature with date
No.	Representative (IN CAPITAL LETTERS)			of	v.
1.	CS	KIRAN	SHARMA	PETITIONER	Kiran Sharns
					20/03/2017

ORDER

Ld. Pr. CS for the petitioner informed that in compliance of the earlier order of the Tribunal she had published notice in the newspapers. It also appears from the record that it is a NBFC Company and till date no reply from Reserve Bank of India has been received.

Ld. Pr. CS informed that Reserve Bank of India has issued NOC but till date the same is not received from Reserve Bank of India. 30 days' time is given for filing reply by the Reserve Bank of India. If no objection is received within 30 days then it shall be presumed that The Reserve Bank of India has no objection regarding the proposed conversion from public limited company to private limited company.

Contd.....2

List the matter on 01/05/2017.

A copy of the order may be issued to the party, upon compliance of the necessary formalities.

(S. Vijayaraghavan) Member (T)

(Vijai Pratap Singh) Member (J)

51/-